

- (70) S.O. 1573 (E), dated the 29th June, 2009, amending Notification S.O. 2153 (E), dated the 18th December, 2007, to substitute certain entries in the original Notification.
- (71) S.O. 1574 (E), dated the 29th June, 2009, amending Notification S.O. 2153 (E), dated the 18th December, 2007, to substitute certain entries in the original Notification.
- (72) S.O. 1517 (E), dated the 19th June, 2009, regarding appointment of competent authority for acquisition of land on National Highway No. 80 (Mokama-Munger Section) in the State of Bihar.
- (73) S.O. 1624 (E), dated the 3rd July, 2009, regarding appointment of competent authority for acquisition of land, on National Highway No. 31 (Khagaria-Purnea Section) in the State of Bihar.
- (74) S.O. 1583 (E), dated the 30th June, 2009, regarding appointment of competent authority for acquisition of land on National Highway No. 1 in the State of Punjab. [Placed in Library. (67) to (74) See No. L.T. For 549/15/09]
- II. (1) A copy each (in English and Hindi) of the following papers, under Section 24 of the National Highways Authority of India Act, 1988:-
- (a) Annual Report and Accounts of the National Highways Authority of India (NHAI), New Delhi, for the year 2006-07, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Authority.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See No. L.T. 548/15/09]

MESSAGE FROM LOK SABHA

The Finance (No.2) Bill, 2009

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Finance (No.2) Bill, 2009, as passed by Lok Sabha at its sitting held on the 27th July, 2009,

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay a copy of the Bill on the Table.